

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A No.272/94

Monday this the 14th day of February, 1994.

CORAM:

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. P.Raveendran, Labour on Ammunition Duty,
T.No.733, Naval Armament Depot, Alwaye.
2. K.E.Sasi, Labour on Ammunition Duty,
T.No.881, Naval Armament Depot, Alwaye.
3. K.S.Mani, Armament Store, Labourer, T.No.892,
Naval Armament Depot, Alwaye.
4. P.K.Vijayan, Armament Store Labourer,
T.No.897, Naval Armament Depot, Alwaye.
5. M.Aboo, Labour on Ammunition Duty,
T.No.819, Naval Armament Depot, Alwaye.
6. C.Thankappankani, Labour on Ammunition Duty,
T.No.754, Naval Armament Depot, Alwaye.
7. V.K.Radhakrishnan, Armament Store Labourer,
T.No.999, Naval Armament Depot, Alwaye.
8. K.M.Venugopalan Nair, Armament Store Labourer,
T.No.1006, Naval Armament Depot, Alwaye.
9. K.Unnikrishnan Nair, Labour on Ammunition Duty,
T.No.692, Naval Armament Depot, Alwaye.
10. T.K.Rajagopalan, Bench Fitter(SK), T.No.700,
Naval Armament Depot, Alwaye. Applicants

By Advocate Mr.T.A.Rajan

vs.

1. Union of India represented by Secretary,
Ministry of Defence, New Delhi.
2. The Flag Officer Commanding-in-chief,
Headquarters, Southern Naval Command,
Kochi-4.
3. The General Manager,
Naval Armament Depot, Alwaye. Respondents

By Advocate Mr.K.Lakshminarayanan

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

Applicants claim, benefits granted to the applicants in O.As. 434/89 and 609/89. A fact adjudication must precede a decision. The competent authority must make a fact adjudication and ascertain whether applicants are similarly situated as the applicants in the two cases aforementioned, or whether there are any points of difference.

2. If the applicants are similarly situated, reliefs granted to the applicants in O.As. 434/89 and 609/89 will be granted to applicants herein. A determination will be made by the competent authority within four months from today. Applicants will furnish details of their service to the competent authority within 15 days from today, failing which this order will stand recalled and the O.A. will stand dismissed. We alert respondents to adhere to the time schedule.

3. Application is allowed with the aforesaid directions. No costs.

Dated the 14th February, 1994.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN